

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of
Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:- 8226 -- JK (LD) of 2025

DATED:- 15 - 07 - 2025

Sanction is hereby accorded to the appointment of Officer's of Revenue Department as Officer In charge (OIC) Litigation for the cases mentioned in annexure to this Government Order including Contempt Petition, if any, pending before Hon'ble High Court of Jammu and Kashmir/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government

Dated:- 15- 07 - 2025

No:-LAW-OIC/07/2025

Copy to the:-

1. Learned Advocate General, J&K
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Secretary to Government, Revenue Department.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Reyaz Ali Bhat)

Assistant Legal Remembrancer



Annexure to the Government Order No. 8226 – JK (LD) of 2025 dated 15.07.2025.

S.No.	Case title	OIC
1	WPC No. 1719/2024 titled Ghulam Hassan Bhat Vs. UT of J&K and Others.	Mr. Shahbaz Ahmad Bodha, Assistant Commissioner Revenue, Pulwama.
2	WPC No. 1205/2025 titled Ghulam Nabi Wani Vs. UT of J&K and Others.	Dr. Mohd Ashraf Sheikh, Additional deputy Commissioner, Pulwama.
3	WPC No. 3715/2019 & CM No. 7069/2019 titled Ghulam Mohammad Khan Vs. UT of J&K and Others and CCP No. 146/2025 in WPC No. 3045/2024 titled Atiqah Begum Vs. Mr. Basharat Qayoom and Another.	Mohammad Iqbal Malik, Tehsildar Pulwama.

